

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 117

IA Nos. 1056/2023, 1240/2024
In
C.P. (IB) No. 164/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Punjab National Bank

...Petitioner/ Financial Creditor

Vs.

Shri Vishnu Overseas Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 66(1), IBC 2016 Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today,
hence the matter is adjourned to 27.08.2024.

Sd/-
Court Officer

Preeti
03.07.2024